

PITEM NO.21

COURT NO.2

SECTION III

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.1922-1927/2016
(Arising out of impugned final judgment and order dated 05/10/2015
in ITA Nos.1/2000, 135/2001, 211, 212, 213 and 214 of 2012 passed
by the High Court of Judicature at Allahabad)

M/S. U. P. TRANSFORMERS INDIA PVT. LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX(CENTRAL), KANPUR.

Respondent(s)

(With appln. for exemption from filing c/c of the impugned judgment
and exemption from filing O.T.)

Date : 05/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Pawanshree Agrawal,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

(Anita Malhotra)
Court Master

(Sneh Bala Mehra)
Assistant Registrar